

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No.2063/95

Date of decision 22-1-1996

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Ms.Brij Lata Sharma
R/o 1/2191, Ram Nagar, Mandoli Road,
Shahdara, Delhi-110032.

Applicant.
(By Advocate Shri R.P.Sharma)

Vs.

1. The Govt.of National Capital Territory of Delhi, through its Chief Secretary, Delhi.
2. Directorate of Education, through its Director, Old Sectt.,Delhi-54.

... Respondents.

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

Applicant wishes to withdraw this OA for the present as ^{she} has got assurance from Govt that they are considering her case favourably with liberty to move the Tribunal again in case there is some grievance.

In this circumstances request is allowed.
O.A. is dismissed as withdrawn on the above terms.

Lakshmi
(Smt.Lakshmi Swaminathan)
Member (J)

N.V.Krishnan
(N.V.Krishnan)
Acting Chairman

sk.